

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No.192/SO/2020

Dated:05.05.2020

NOTIFICATION

SUB:-High Court of Andhra Pradesh - Listing of Appeals against acquittal and Revisions in Maintenance cases for web hearing and disposal through Video Conferencing in the High Court during lockdown period – Certain instructions – Regarding..

REF:-1. High Court's Notification dated 21.04.2020 vide ROC No.192/SO/2020.
2. High Court's Notification dated 24.04.2020 vide ROC No.192/SO/2020.
3. High Court's Notification dated 04.05.2020 vide ROC No.192/SO/2020.

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In continuation of the earlier Notifications issued vide 1 to 3 referred above, it is further notified that cases relating to Appeals against acquittal and Revisions in Maintenance cases will also be taken up for web hearing and disposal through Video Conferencing during the lockdown period.

All the learned Advocates, Legal Aid Counsels and Parties-in-person are requested to join the web hearing of cases through Video Conferencing whenever those cases are listed.


I/c. REGISTRAR GENERAL

To

1. The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal).
2. All the P.Ss to the Hon'ble Judges. (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
3. All the Registrars, High Court of Andhra Pradesh.
4. The Registrar (I.T-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the Notification in High Court's website]
5. The Member Secretary, A.P. State Legal Services Authority, High Court Buildings, Amaravati.
6. The President, A.P. High Court Advocates Association, High Court Buildings, Amaravati
7. The Public Prosecutor, High Court of Andhra Pradesh at Amaravati.